

CENTRAL ADMINISTRATIVE TRIBUNAL  
JABALPUR BENCH  
JABALPUR

O.A.No.61/99

Hon'ble Sh. Sarweshwar Jha, Member (A)  
Hon'ble Sh. Bharat Bhushan, Member (J)

Jabalpur, this the 12th day of November, 2003

B.K.Shev  
s/o Shri Ghanshyam Prasad Shev  
Ex-Post ~~Master~~  
Bhatta Mohalla Kathni  
r/o Railway Cantt Takhia (Neewar)  
Tehsil and Distt.  
Katni (MP).

.. Applicant

(By Advocate: None)

versus

1. Union of India  
through Ministry of Postal Deptt.  
New Delhi.

2. Director, Post Office,  
Raipur Division  
Raipur (MP).

3.  
3. Senior Superintendent  
Post Office  
Jabalpur Division  
Jabalpur (MP).

... Respondents

(By Advocate: Sh. S.A.Dharmadhikari)

O R D E R (Oral)

By Sh. Sarweshwar Jha, Member (A)

Heard the learned counsel for the respondents. None is present on behalf of the applicant. We have decided to dispose of the OA under Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987.

Contd....2/-

2. At the very outset, the learned counsel for the respondents has invited our attention to their reply as given in Paragraph 3 thereof in which it has been submitted that after the appellate authority rejected the appeal against the order of the DPS, Raipur, vide his orders dated 5.3.1998, he has preferred a petition to the Member (P), New Delhi and the same is still under consideration. It has been further submitted that the applicant has rushed to this Tribunal with this OA without awaiting the outcome or the decision of the Member (P) on his petition.

3. In view of the fact that the matter is still pending with the Member (P) as submitted by the respondents in their written reply as also submitted by the learned counsel for the respondents, we consider it appropriate that this OA need not be kept pending with this Tribunal and that it may be disposed of with directions to the respondents that the petition preferred by the applicant and submitted to the Member (P), New Delhi may be considered expeditiously and disposed of by issuing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

4. With this, this OA stands disposed of in terms of the above direction, with no order as to costs.

(BHARAT BHUSHAN)  
MEMBER (J)

(SARWESHWAR JHA)  
MEMBER (A)